

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-289/ND/2018

In the matter of :
Mr. Ashok Kumar Gupta

..PETITIONER

Vs.
Goel India Foundation

.. RESPONDENT

SECTION :
Under Section 59 (7) IBC Code, 2016

Order delivered on 12.4.2018

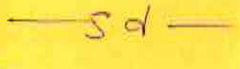
Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)

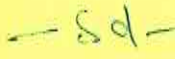
For the Petitioner /Op. Creditor : Mr. Abhishek Anand, Advocate and Mr. Anant
A. Pavgi, Advocate for Liquidator
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the Petitioner/Liquidator is present and represents and seeks some more time to comply with the previous Order. Taking into consideration the same, 10 days time is granted to file a synopsis.

List on 26.4.2018.


(V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.4.2018